

ITEM NO.37

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).28053/2024

(Arising out of impugned final judgment and order dated 16-01-2024 in CRA No.1553/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE UNION OF INDIA

Petitioner(s)

VERSUS

BASANT KUMAR BIHANI

Respondent(s)

(IA No.151649/2024-CONDONATION OF DELAY IN FILING)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Vikramjit Banerjee, A.S.G.
Mrs. Swarupama Chaturvedi, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Nachiketa Joshi, Adv.
Mr. Saransh Kumar, Adv.
Mr. Parantap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Let the notice be issued to the respondent, returnable after six weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)